

(2023) 12 JH CK 0038

In the Jharkhand High Court

Case No : Bail Application No. 8961 Of 2023

Sagar Pratap Singh @ Sagar Partap Singh

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 14-12-2023

Acts Referred:

Arms Act, 1959 — Section 25(1B)(a), 26

Citation : (2023) 12 JH CK 0038

Hon'ble Judges : Rajesh Kumar, J

Bench : Single Bench

Advocate : Rohit Agarwal, S.P. Jha

Judgement

Rajesh Kumar, J

1. Heard the parties.
2. The applicant, who is in custody since 03.06.2023, has approached this Court for grant of regular bail in connection with Sakchi P.S. Case No.105 of 2023 registered for the offence under Sections 25(1-B)(a)/26 of the Arms Act.
3. It has been submitted by the counsel for the applicant(s) that complete set of FIR/ Complaint Case along with its enclosure have been annexed with this bail application and there is no suppression on the part of the applicant(s).
4. Innocence has been claimed and participation in the trial has been assured. It has been submitted that charge has already been framed and this applicant has no criminal antecedent. On the above basis, prayer for bail has been made.
5. On the other hand, learned A.P.P. has opposed the prayer for bail.
6. Considering the above facts, I am inclined to enlarge the applicant (s) on bail. Accordingly, the applicant(s), above named, is/are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of the learned CJM, Jamshedpur, in

connection with Sakchi P.S. Case No.105 of 2023 on the condition that the applicant(s) will submit self-attested photocopy of his/her/their Aadhaar Card(s) and also submit his/her/their mobile number(s) before the learned court below which he/she/they will always keep active and will not change it during pendency of this case without prior permission of the court.